

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:824
ANSWERED ON:19.03.2012
WORK RELATED DISEASES
Gandhi Shri Feroze Varun

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the detailed account of silicosis related factory deaths in the country during the last three years and the current year;
- (b) whether the Government has set up a Committee to monitor that safety and health standards are met by factory owners for its workers, as per the Factory Act, 1948, and Protection of Human Rights Act, 1993;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government for taking care of and for the upliftment of the survived/families of the deceased labourers?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): As per the information provided for the year 2008, 2009 and 2010 by the Chief Inspector of Factories of the States, the details of the workers suffering from silicosis is given in Annexure-I. The data in respect of silicosis related factory deaths in the Country is not centrally maintained.
- (b)&(c): The provisions relating to Health and Safety of the workers in factories are covered under the Factories Act, 1948 and the Rules framed thereunder. The Act and the Rules made thereunder are enforced by the respective State Governments/Union Territories through the Chief Inspector of Factories appointed under the Act. There is no separate Committee to monitor Safety and Health Standards by the Factory owners. Further under Section 41 G of the Factories Act, 1948 provisions exist for ensuring workers participation in Safety Management in respect of Hazardous Process Industries.
- (d): Does not arise.
- (e): Adequate provisions already exist under Employees' State Insurance Act, 1948 and the Employees' Compensation Act, 1923 for the benefit of the employees.